

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 47 OF 2017 & IA NOS. 05 OF 2017

APPEAL NO. 87 OF 2017

APPEAL NO. 12 OF 2018 & IA NO. 501 OF 2019

Dated: 7th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

APPEAL NO. 47 OF 2017 & IA NOS. 05 OF 2017

APPEAL NO. 87 OF 2017

In the matter of:

GRIDCO Ltd.

.... Appellant(s)

Vs.

NTPC Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) :

Ms. Anushree Bardhan
Mr. Shubham Arya
Ms. Poorva Saigal
Ms. Tanya Saren for R-1

Mr. Sethu Ramalingam for R-2

APPEAL NO. 12 OF 2018 & IA NO. 501 OF 2019

In the matter of:

NTPC Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Venkatesh
Mr. Vikas Maini

Ms. Nishtha Kumar

Counsel for the Respondent(s) :

Mr. R. K. Mehta
Ms. Himanshi Andley for R-2

ORDER

Learned counsel for the Respondents may file reply/objections in IA No.501 of 2019 in A.No.12 of 2018 on or before 06.06.2019 after duly serving advance copy to the other side.

As agreed by learned counsel for the parties, list these matters for further hearing on **22.07.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/vt